



TAMIL NADU GOVERNMENT GAZETTE

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Part IV—Section 1

Tamil Nadu Bills

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Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 9th July, 2018 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 45 of 2018

A Bill further to amend the Tamil Nadu National Law School Act, 2012.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-ninth Year of the Republic of India as follows:—

	1. (1) This Act may be called the Tamil Nadu National Law School (Amendment) Act, 2018.	Short title and commencement
	(2) It shall come into force at once.	
Tamil Nadu Act 9 of 2012.	2. In the long title to the Tamil Nadu National Law School Act, 2012 (herein after referred to as the principal Act), for the expression "National Law School", the expression "National Law University" shall be substituted.	Amendment of Long Title.
	3. In section 1 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:-	Amendment of Section 1.
	"(1) This Act may be called the Tamil Nadu National Law University Act, 2012."	
	4. In section 2 of the principal Act,	Amendment of Section 2.
	(1) clause (m) shall be omitted.	
	(2) after clause (o), the following clause shall be inserted, namely;	
	"(oo) "University" means the Tamil Nadu National Law University;"	
	5. In the principal Act, for the expression "School", wherever it occurs, the expression "University" shall be substituted.	Substitution of the expression "School".
	6. References to "Tamil Nadu National Law School" and "Tamil Nadu National Law School Act" in any Act or in any rule, notification, proceedings, order, regulation, by-law or other instruments made or continued in force under the Principal Act shall be construed as references to "Tamil Nadu National Law University" and "Tamil Nadu National Law University Act" respectively.	Construction of references to "The Tamil Nadu National Law School" and "Tamil Nadu National Law School Act".

STATEMENT OF OBJECTS AND REASONS

The Government of Tamil Nadu have enacted the Tamil Nadu National Law School Act, 2012 (Tamil Nadu Act 9 of 2012) to provide for the establishment and incorporation of National Law School in the State of Tamil Nadu to provide quality legal education.

2. At present around 22 National Law Universities have been set up in various States of India by various State legislation. All the said Universities have the term "National Law University" in their title which indicates their status as a National Law University. But, the Tamil Nadu National Law School does not have the term "National Law University" in its title. As a result there is some hesitation in the public mind in identifying it as a University and particularly as a National Law University.

3. In view of above, the Government have decided to amend the Tamil Nadu National Law School Act, 2012 so as to change the name of the said institution as "Tamil Nadu National Law University" and also to replace the term "School" as "University".

4. This Bill seeks to give effect to the above decision.

C.Ve. SHANMUGAM,
Minister for Law, Courts and Prisons.

K. SRINIVASAN,
Secretary.